

12.16 hrs

**FACTORIES (AMENDMENT) BILL—
contd.**

MR. SPEAKER: The House will now take up further consideration of the Factories (Amendment) Bill.

SHRI SAMAR MUKHERJEE (Howrah): Yesterday I spoke generally on the approach to the question of safety and the health hazards of the workers. Now I shall refer to some facts and how this problem is being seriously neglected not only by the employers, but also by the Government.

This amendment proposes to amend section 12 of the old Act. Here it is stated that effective arrangements shall be made in every factory for the treatment of wastes and effluents due to the manufacturing process carried on therein so as to render them innocuous and for their disposal. This amendment will in no way act as a deterrent to the factory owners.

The Gwalior Rayon and Silk Mills, Naga, is an example where the Birla management is ignoring all provisions of factory safety. The Chief Inspector has actually studied in depth the question of safety in the rayon industry and found that the health of the workers is seriously affected due to the poisonous gas, carbon disulphide emitted while the viscose rayon was being manufactured. More than 15 years have passed after the publication of the report, but the management has refused to implement most of the recommendations. The Labour Ministry is just sleeping over these recommendations and Birlas continue to violate all these safety measures. The union there made several representations, but all these representations were kept in file.

The Report of the Chief Inspector mentions serious cases of T.B., impotency etc., but no action has been taken to prevent the recurrence of

these occupational diseases. The Minister takes pleasure in quoting Marx against monopolists, but this is the behaviour of the monopolists, and he has been sleeping over the report for the last 15 years.

What is the result? It is having a ruinous effect on the health of the workers. I hope at least after this reference the Minister will see the file and the recommendations of the Chief Inspector and take some measures at least to stop this.

The Birlas in Nagda are letting out all poisonous effluents into the near by river. Some local leader from Nagda met me. The whole town is now vitiated by this poisonous atmosphere causing serious damage to the health of the town's population. The question was raised on several occasions, but the discharge of these effluents has not yet stopped. I hope the Government will act at least in this case.

Now, on the question of the Safety Committee, I may cite the example of the steel plants. The Steel Safety Committee is there, but it has four members nominated from the workers, while there are 20 on behalf of the management.

You can understand that the workers have no voice in the Committee. The workers and the trade unions who are more concerned with safety have the least voice in the committee. The Committee rarely meets and the meeting is a formal affair. Recently, the CITU representatives represented on the committee wrote to the authorities about the lack of functioning of the committee. But no action has been taken in the matter.

Then, the accidents in the steel plants have increased considerably after the proclamation of Emergency. I think, the Minister will look into the matter. In Durgapur Steel plant alone, during the last two months, several major accidents have occurred.

{Shri Samar Mukherjee}

But when the recognised union the Hindustan Steel Employees' Union, brought the matter to the notice of the management, the union representatives were charge-sheeted on false pretext. I have heard a report that when one worker was killed in the plant and the management did not send anybody to remove the dead body, there was discontent amongst the workers and the workers started gathering and, when they approached the superior officers in a deputation demanding immediate removal of the dead body, they were charge-sheeted

Every suggestion of the union to improve the safety measures in the plant is considered as a step to increase the production. This Bill has provided increase in hours of work, from 10 hours to 12 hours. This is a big concession to capitalists and employers. It is an imposition of increased workload on the workers. The employers have related the question of safety with a step to increase production. This is the feature of this Bill also.

The officers who are responsible for the safety of the workers behave in a callous manner. They should be severely punished. Unless there are some stringent measures of punishment against this callousness on the part of the officers, this will not stop. This should be severely punished. In practice, the workers are victimised for demanding proper safety measures.

Further, this Bill does not provide strong penal measures including arrest and imprisonment. In West Bengal, the incidence of accidents in jute industry is extremely high. The management's imposition of increased workload is primarily responsible for it. This is evident from the official figures of accidents. The hon. Minister can see them. Why is this being tolerated? In order to bring down the number of accidents in the record, a

new practice has been introduced. This is a device to report only serious accidents. The practice that they have introduced is that accidents which are not serious should not be reported. Only serious accidents are reported. So, in the records, it can be shown that the number of accidents is decreasing. Only the other day, in the other House, the Minister replied that from 1971 onwards, the incidence of accidents has come down by 25 per cent. I do not know. I hope, he will corroborate it. By using this device, you can show further reduction in the number of accidents. So, this device to show reduction in the number of accidents must be stopped. All accidents must be reported. All accidents must be recorded. Otherwise, these employers will get scope to suppress all these facts regarding increase in the number of accidents. For this purpose, a concept of reporting only serious accidents is being evolved. I demand that all accidents should be reported and a method should be evolved to inquire into all the accidents. All accidents must be inquired into. Stringent measures of punishment should also be there.

The inspection machinery of the Government is only formal. This is another serious matter. I have got some figures here. I have got these figures from the speeches in the other House. In Maharashtra there are 49 inspectors for 12,000 factories. In such a situation, how can the inspectors visit so many factories, how can they report regarding so many accidents and how can accidents be checked? In West Bengal, there is one inspector for every 300 factories. So this is only an eye-wash and nothing else. This should be completely changed, and the number of inspectors and, in fact, the whole inspection machinery should be strengthened to such an extent that the inspectors can visit the factories regularly and see that the safety rules and regulations are followed by the management and in case of violations, severe punishment should be given.

Apart from the fact that the staff of the Chief Inspector of Factories is totally inadequate and many factories are not visited in a year, the factory inspectors, in many cases, are unofficially treated as guests of the factory management. This is another basic weakness. These inspectors cannot give reports against the management, because, they are entertained by the management as their guests. Sometimes they stay in factory guest houses. One can imagine the fate of factory inspections under such circumstances.

The proceedings of investigation of cases are extremely dilatory, and punishment is so nominal that the employers do not care. This is the position. If Government is at all serious about safety of the workers and are anxious to prevent the health hazards, more stringent measures are necessary. This Bill is too inadequate to deal with the situation. The punishment is very nominal. I would request the Labour Minister to give some more thought to the dangerous working conditions and take expeditious steps to ensure safety in factories which alone will protect the lives of the workers. If these measures are not taken and the present situation is allowed to continue, the factories would soon become the slaughter-houses of workers. The employers are trying to push up production ignoring all safety rules; they are profiteering; they want to intensify the exploitation, and in conditions of today when this capitalist system is faced with a serious crisis, the entire burden of the crisis is being imposed on the workers as well as the common man. There is no protection for them from the Government because the workers' voices are now throttled under the Emergency. They cannot launch even ordinary protests. The Emergency is now being used by the employers to intensify their exploitation and profit and to throttle the protests of the workers. Under these circumstances, a bigger responsibility rests on the

Government to come to the defence of the workers, by ensuring their health, life, safety and security. In that respect, the Bill is too inadequate, though there are some good provisions, namely, that the definition of worker has been enlarged to cover some more sections of the workers. But if this neglect is not checked, if this callous attitude towards the lives of the workers is not changed, then no good results will be produced; the employers will only get a free hand to continue their exploitation.

SHRI C. M. STEPHEN (Muvattupuzha): The Minister told us while introducing the Bill as also while seeking the leave of the House for consideration of the Bill, that this is a result of a series of recommendations made at different forums and with a view to improve the functioning of the factories and the safety measures in the factories. To the extent the effort is made by the Government to improve the provisions in the Bill, I do take this opportunity to congratulate the Government.

But, while doing so, there are certain provisions which the Government are now seeking to bring in, on an examination of which, I feel that those steps are somewhat retrograde from the workers' point of view. I will just point out what, according to me, those provisions are—

(1) In the matter of the definition of a 'factory', certain sections of the establishment which so far were accepted as factories are now sought by the Government to be exempted from the definition. By a ruling of the Andhra High Court it had been decided that hotels and eating places, if they employ a specific number of workers, should be treated as a 'factory'. Now, this benefit which the workers got with respect to those establishments is now sought to be taken away by the hon. Minister. There is this exemption provision whereby the Bill says that hotels and

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eating places will not be treated as factories. I was just now saying that the Minister was reading something else. Under the ruling of the Andhra High Court it had been decided that hotels are factories. I would like to know from the Government an explanation as to why, after this ruling—which took place a few years ago—the Government thought it absolutely necessary to specifically mention that hotels and eating places will not be factories. I mean, after all, there are workers there. They have got certain benefits under the Factories Act, certain protective provisions and the hotels which are now developing are not of the types which were in existence in the olden days. They have got cold storages. They have got certain machines working there. There are fumes and fumigation taking place there. There are poisonous substances there in the matter of cooking and all that. These are the conditions under which they have got to be protected.

**THE MINISTER OF LABOUR
(SHRI RAGHUNATHA RADDY)** I hope poison is not used for cooking.

SHRI C. M. STEPHEN At a particular stage these things are there. But what I am saying is that the Minister may kindly explain as to why the Government thought it absolutely necessary in the public interest that hotels should no longer be treated as factories.

Now, there is another provision which has now been brought in amendment to Section 10. Section 10 speaks about 'Certifying Surgeons' that the Government under Section 10 as it is now, can declare and appoint Surgeons with competency to certify with respect to matters covered by the Bill. These Certifying Surgeons have got the authority to appoint other persons also as 'Authorised Certifying Agents'. And there is another provision in the ex-

isting provision which says that if any person is connected with any factory either as an employee or as a share-holder or is having a financial interest with respect to that factory, he shall not be entitled to be a Certifying Surgeon with respect to the workers in that factory. Now, an amendment is being brought in to say that the Government shall have the power by a notification in the Gazette, to say that in spite of any person being connected with a factory, he can still be a 'Certifying Surgeon with respect to the workers in that factory. Do you really believe that the workers who are affected will get a certificate from the surgeon who is financially connected with the factory, in favour of that worker? Here again I am requesting the Government to explain why it is and on the basis of which report the Government found it absolutely necessary that a Certifying Surgeon though he may be a manager of that factory, can still be a 'Certifying Surgeon with respect to that factory to certify whether there is an illness with respect to the workers under him. Is he to protect the worker? What exactly are the circumstances under which the Government found it necessary to bring forth this amendment? Then section 64 says about persons occupying confidential positions. The section gives power to Government to frame rules, regulations, etc. which would define who are the persons who would come under the category of confidential persons. If they come under the category of confidential persons then none of the provisions of this Act except one or two sections will be relevant to them and will apply to them. An extraordinary step is being taken by the Government here. An extraordinary power is sought to be conferred on the Chief Inspector of Factories. To say that although a person may not be occupying confidential position, yet, by virtue of the application of the definition spelt out by the rules of the Government, A or B or C persons will be treated as persons occupying

confidential position, is not correct. We know the type of persons the Chief Inspector of Factories are made of. Various complaints against the factory inspectorates are there. The complaints are of inefficient functioning, partiality in favour of employers, amenability to corruption and all sorts of bad influence, etc. This is one of the gravamen of the charge which any trade union brings against Inspectorate of Factories. Here is a law which has come down from the period of the British Government. That law says that the State Government alone will have the power to define who the persons occupying confidential positions are. Thus far the delegating authority is the State. Now you are giving an unbridled authority and unguided authority to an officer here. To say that although as a matter of law a person may not come within the classification of confidential person, yet, nevertheless, the Chief Inspector may declare that a particular person can be treated as a person occupying confidential position is not correct. I want to know whether this delegated power is necessary, whether it is justified and if so under what circumstances. How can you say that this extraordinary power over the head of the Government conferred on the Chief Inspector of Factories will not be misused? This is a matter on which I would like to have clarification from the Minister.

In Section 64 large numbers of exemptions are given. There are two types of exemptions to which these amendments apply, one, the exempted cases who are sought to be exempted from a larger number of clauses. I hope I am being understood. There are a particular class of persons exempted from Section 52. Now this Clause says that Clauses 51, 54, 58 etc. will not apply to them. That is to say, persons exempted already, are now sought to be exempted from a larger number of clauses which were not originally in existence in the

Factories Act. Number two, new types of persons are now being brought in to be exempted from the provisions of the Act. I take serious objection to the amendment whereby trucks and lorry services are sought to be exempted and those workers are sought to be exempted. Now the Government has come forward saying that establishments operating trucks and lorries will also come under Section 64 and will be exempted from these respective provisions.

Look at Sec. (j) excluding the workers engaged in the work of loading and unloading of railway wagons from the provisions of Secs. 51, 52, 54, 55 and 56. This is regarding the period of work. That is all right. There are also quite a number of other provisions. We know the truck services or lorry services are developing as a very large industrial enterprise employing a large number of workers. The railways were the only area where the exemption is not given, in this period of great socialist motivation, we have decided that in this sector also they must get the benefit of the extension of the refused leave provision under the Factories Act. Why this benign approach to the workers in the Lorry Service is a matter on which I would seek of the Government their explanation.

Now, another thing is that there is Sec 65 which is sought to be amended. Section 65 says that although all these exemptions are there, there are certain limits. The limits will be as prescribed under Sec. 54. That is, the maximum period for which the workers should be allowed the leave is 12 days; the maximum period for which the workers should be allowed in a period of a week must be such and such.

Sec. 65 seeks to raise this limit. If it was 10 hours so far this is ought to be raised to 12 hours; if it was 50 hours, it is now sought to be raised to 60 hours. This is the new benefit that a worker is going to get. Why

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then, is this section sought to be amended in this manner? I do not know this. This is a new provision that is being brought in, a disastrously injurious, damaging and retrograde provision which is injurious to the workers by taking away the benefit which the worker has so far been enjoying and giving the N.T.R. the power to operate such things.

Now, with respect to leave wages, there are certain good things. I am thankful to Government for having brought in the indirect workers. I am happy about this. There is now a new amendment which is sought to be introduced. I am unable to understand the purpose of this. In place of unavailed leave, it is sought to replace it by the words 'leave refused'. I would like to know what purpose this will serve. The purpose may be good, with my capacity of thinking about the leave refused it is beyond my comprehension. What is the motive behind this new amendment? There is one danger I can possibly see. Why should it not be continuous? Suppose to-day I have got some earned leave to my credit. There is a scheme in operation. I ask for leave but the employer refuses me that leave. As it is to-day the unavailed leave can be carried forward to the next year, to the succeeding year. You have now brought about a new clause of 'refused leave'. What do you mean by that? I ask for leave, say, for 10 days and the leave is refused. Is it that the leave refused is carried forward to the next year or is it that in respect of the leave refused, I should still be asking for it again? If I ask for leave, would it be with respect to the same days of leave which was asked for and refused? The whole complication arises because of this. That is what I feel. If it comes to leave refused, that leave should be allowed to be carried forward to the next year. Suppose I do not avail of it in the next year. Is it to be carried forward—is the leave refused allowed to be accumulated until the date of

my retirement? What exactly will be the implication of this amendment? This is a matter which passes my comprehension. I would like to get the explanation from the hon. Minister. Let me put it this way.

The employer is bound to grant me the leave—earned leave. When I am asking for it under the provisions of the scheme and if the employer refuses to give me the leave, then I should not be put to the necessity of seeking again and again my chance for the leave. Whatever leave is remaining unavailed, that must be given to me under the present provisions. Why should this operate as a penal provision? This should operate against the cantankerous employers? The employer refuses the leave standing to my credit. He is refusing the leave. The penalty that he has to pay is that I should be allowed my leave being accumulated in my favour, not merely refused leave, but unavailed leave. My argument is this. I go to the employer and ask for leave. He refuses it, although I am entitled to it. I know the employer, the type he is: I know he will be refusing it to me. That being so, I should not have any liability to go to him again with another application, still another application, yet another application. It should rather be that the moment he refuses, I get the right to have it accumulated in my favour and this must continue as in the present provision. By taking it away and creating a new class of leave refused leave, you are taking away this benefit under the law I am now having. You are leaving it completely in favour of the cantankerous employer. I would like to know why this change sought to be made has been thought necessary. This is a matter on which I would ask for a clarification.

Having said this by way of criticism, I should certainly highlight certain provisions which are in favour of the worker. You have expanded the definition of 'worker'. It is a very

good change.—I am sorry there is another matter to which I wanted to refer before this. You have put in a new section, s. 40B suggesting the appointment of Safety Officers. Here I want to emphasise one thing. Today there is provision for Welfare Officers. Government can direct the employer to appoint a Welfare Officer. He is to be appointed by the employer. The employer appoints, the employer pays. To whom he is answerable? To the employer. You now want a Safety Officer to be appointed. Your jurisdiction is only to say to the employer, to direct him, to appoint a Safety Officer. That is, his pay bill may be increased—that is all. The Safety Officer will be his employee. He is answerable to the employer. Disciplinary action will lie with the employer. He will certainly be subject to the direction of the employer. This is what we are experiencing today with respect of Welfare Officers. If it is for the protection of workers, why not Government appoint the Welfare Officer and the Safety Officer and ask the employer to pay the bill for that? In that case, appointment will lie with Government and disciplinary jurisdiction will be with Government. We know he who pays the piper calls the tune. He pays the Welfare Officer and the Safety Officer. He will call the tune and these fellows will have to dance to it. So if it is for the purpose of protecting the worker, let there be no illusion that by this you are going to further the interests of the worker by an inch. On the other hand, you are giving the employer a sort of approval to say that everything that has been done is all right although it is injurious to the worker which he is experiencing with respect to the Welfare officer.

One more observation and I will be closing. You have brought in a new definition public emergency. I went through it; it is exactly the same as the definition of an 'emergency' as described in the Constitution of India—exactly the same. What exactly are

you meaning thereby? Kindly look at the meaning of it. This is a very important matter which I would plead with Government to consider. For what purpose it is put in, I do not know. Under article 358, there is a provision for declaration of emergency under certain conditions—war and other things. Exactly the same phraseology you have taken and put it in the Factories Act. Is it that although in this country a declaration of emergency can be made only by the President, your officer can make a declaration that there is a condition of emergency in this country because of the factory? If that is not the purpose, would it not be enough for you to say that when a declaration of emergency is in existence, factories can be exempted? Who is the authority to decide whether there is a condition of emergency? I am putting this question because the phraseology you have adopted is exactly the same as in art. 358, exactly the same. While the President has to determine under the Constitution and decide about a condition of emergency, you are now giving power to your officer to decide that there is a condition of emergency. Are you going to equate the President of India with a factory inspector in this country?

SHRI N. K. P. SALVE (Betul):
Mercifully he is not subordinated!

SHRI C. M. STEPHEN: I do not know. I can understand if there is a condition of emergency. My question is: who is to determine it? The condition of emergency has to be determined by the President of India. The wording of the section is such here. It might have been enough if you say here: if there is declaration of emergency in existence, the exemptions can be allowed. That would have been enough rather than equating the President of India with the factory inspector; it rather stinks in my nostrils. I am complimenting the government for the good amendments that they have brought in and I am criticising them for amendments to

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the extent to which they appear to be retrograde or against the interest of the workers and I seek an explanation from the hon. Minister in respect of them. With these words, I support the motion.

DR. RANEN SEN (Barasat): I must refer to the criticism made by Mr. Stephen, with which I completely agree; in fact his criticism has made my position a little simpler and I will not go into all those points. But as he said, there has been some improvement also, a little wider coverage and some more steps which might go to some extent to serve the interest of the workers pertaining to safety in their work.

I am constrained to say that in spite of many safety conferences, many seminars and discussions, the safety conditions in our factories remain unsatisfactory. In the National Commission on Labour they considered this matter and they recommended that there should be one inspector for every 150 factories and their recommendations have by and large been accepted by the government. I want to know whether our hon. Minister could tell us whether this particular recommendation had been implemented in our country. I know there are places where there are 300 or even more than that number, factories but only one labour inspector. That means that he is unable to his job even though he may be an honest and hardworking person. One inspector for 150 factories is in fact on the lower side: in spite of that this recommendation has not been accepted and implemented.

It is known that according to the Factories Act of 1948 the management was enjoined to take certain precautionary steps. I want to know how many cases have been launched against employers or managers for violating the meagre safety rules that were prescribed in the Factories Act. I say meagre, because they do not go

far enough; even this amending Bill does not go far enough. With industrial expansion, a large number of young persons are entering the factories and workshops from the rural areas; they are untrained workers. There was a suggestion in the National Labour Commission that such persons who enter hazardous jobs should be given some training about safety measures and about the safety steps that they should take. All these recommendations have been violated. Employers have been running riot and the number of accidents has not fallen appreciably. In M.P., for instance, there were 10,000 accidents recorded in the Register of the Labour Department in 1965. It went up to more than 25,000 in 1975. The lives of the workers, particularly those doing hazardous work, have been unsafe and this Bill does not go far enough to safeguard their lives or protect their limbs.

Now I come to the clauses. I agree with the criticism made by Mr. Stephen and I will not dilate upon it. Clause 6(c) says,

"In sub-section (7) for the words 'Every Chief Inspector and Inspector', the words 'Every Chief Inspector, Additional Chief Inspector, Joint Chief Inspector, Deputy Chief Inspector, Inspector and every other officer appointed under this section' shall be substituted."

So, it appears that the administration will be made top-heavy with so many officials. We know from experience how these inspectors behave. This top-heavy administration will not improve the situation. The main thing is whether the number of inspectors has increased or not for each inspector how many factories are allotted. I have referred to the recommendation of the National Commission on Labour. I cannot speak about all inspectors, but there are some who are absolutely untrained and innocent of any knowledge of

safety measures which the employers must take. Is there anything in this Bill to make it incumbent on the State Governments, who will be implementing this, to see that only trained people with good knowledge of the safety measures are appointed as inspectors. I have found factories where the employers should have installed protective glasses for the safety of the workers, but these have not been installed. The factory inspector goes round and does not make any comment about it!

Clause 9 is just a pious declaration. It says:

"Effective arrangements shall be made in every factory for treatment of wastes and effluents due to the manufacturing process carried on therein, so as to render them innocuous, and for their disposal."

It is a very good wish, but it is known that the two metropolitan cities of Bombay and Calcutta are the worst in this respect. In Bihar in Dhanbad area, the factories are so constructed and run in such a manner that this aspect is the first casualty. The whole atmosphere is polluted, the water system is polluted, so much so that recently an examination of the Calcutta city water supply was found to be heavily polluted. In Bombay a few years ago an enquiry revealed that even the sea water has been polluted because of the waste from the factories. Therefore, it is only a pious wish. What is the machinery through which this particular clause will be enforced in our country?

Clause 19 reads:

"If it appears to the Inspector that any building or part of a building in a factory is in such a state of disrepair as is likely to lead to conditions detrimental to the health and welfare of the workers, he may serve on the occupier or manager or both of the factory an order in

writing specifying the measures which in his opinion should be taken and requiring the same to be carried out before such date as is specified in the order."

What will happen if that order is not complied with? That is not mentioned here. Suppose the Inspector tells a factory manager or proprietor that a particular building is hazardous to the health or safety of the workers, but no remedial action is taken, then what happens? That is not specified here.

Again, the latter portion of clause 36 says:

"...with a view to removing conditions dangerous to the health of the workers, or to suspend any process, where such process constitutes, in the opinion of the Inspector or the Chief Inspector, as the case may be, imminent danger of poisoning or toxicity."

If it is not complied with what happens? Clause 40 says:

"Provided that where contravention of any of the provisions of Chapter IV or any rule made thereunder or under section 67 has resulted in an accident causing death or serious bodily injury, the fine shall not be less than one thousand rupees in the case of an accident causing death, and five hundred rupees in the case of an accident causing serious bodily injury."

Suppose a factory owner contravenes this law and the rules and as a result of which a worker dies. Then the fine shall not be less than Rs. 1,000. So, that is the price of a worker's life. A worker's life costs only Rs. 1,000. In the case of serious bodily injury the fine is only Rs. 500. Here "serious bodily injury" according to the Explanation "means an injury which involves, or in all probability will involve, the permanent loss of the use of, or permanent loss injury to, any limb or the permanent loss of, or injury to,

[Dr. Ranen Sen]

sight or hearing, or the fracture of any bone....". That means the man is finished permanently and for that he gets Rs. 500, even though for his injury the employer is totally responsible due to violating all these provisions of the Factories Act, including this amendment.

MR. SPEAKER: He will continue after Lunch.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

FACTORIES (AMENDMENT) BILL—
contd.

MR. DEPUTY-SPEAKER: Dr. Ranen Sen to continue his speech.

DR. RANEN SEN: I was speaking on Clause 40 of the amending Bill. I have covered that.

Now I come to Clause 41. Here it is said that section 94 of the principal Act shall be renumbered, etc. I do not understand why this change has been made here. Let us see what this change is for. Section 94 of the principal Act reads:

"If any person who has been convicted of any offence punishable under section 92...."

Section 92 deals with general penalty for offences.

"...is again guilty of an offence involving a contravention of the same provision, he shall be punishable on a subsequent conviction with imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees or with both."

The change here may be, instead of "or with fine which may extend to one thousand rupees" it will be "or with fine which shall not be less than two hundred rupees but which may extend to five thousand rupees". I have got two criticisms to make here. There are always loopholes for violation of the provisions of the law. First, it is stated here that there may be imprisonment for a certain period or fine. We know how judiciary behaves. They generally say that the imprisonment is still the rising of the court—'imprisonment' means T.R.C. The punishment they give is very meagre. The explanation that would be given by the Minister would be—I can anticipate that—that now the fine cannot be less than Rs. 200 whereas under the provisions of the original Act it could be even one rupee. I can understand that. But what I say is we could have said 'which will not be less than one thousand rupees'. That could have been very well done. A sum of Rs. 1,000 is not a very big sum. Also instead of 'or' in section 94, he could have said 'and'. It is time that all those employers who with impunity contravene the provisions of the law were taught object lessons. Here I find, somehow or other, the soft attitude continues. Yesterday, in the course of discussion on another Bill, Mr. Somnath Chatterjee had said that, if certain rigidity was observed, then the employer might go to jail and the factory might go into liquidation. Well, there might be ten or twenty such cases. But that becomes an object for the employer's lesson. That is good for the employees in the long run. We should not merely see what is before our nose; we have to look far ahead. Therefore, I do not understand this sort of softness for the employers.

Section 94 is sought to be amended. But the proviso that is there is being retained. For a continuing offence, there should be a deterrent punishment and with fine. Then, I could have understood this point of reduc-

ing the fine to Rs. 20]. Otherwise, this is a loophole, and with the help of judiciary, the guilty employers will get out. In section 94 of the principal Act there is a proviso:

"Provided that for the purposes of this section no cognizance shall be taken of any conviction made more than two years before the commission of the offence which is being punished."

This proviso should have been absolutely done away with. Suppose an employer has committed such an offence two years before. Then what happens? He goes scot-free. This proviso should have been completely done away with. Therefore, with this Clause 41—the way section 94 of the principal Act has been renumbered and amended—I am not at all happy; I do not agree with the Minister.

As I have said in the beginning, Mr. Stephen had made certain valid criticisms, I have not referred to them. I completely agree with him. I have made certain other criticisms.

As I said earlier, I cannot oppose this Bill because there has been some improvement here and there. Therefore, I have to support it; opposing the Bill would mean that I reject even whatever good is there. When I was reading the amending Bill, I thought that it would have been better if the Government had referred it to a Joint Select Committee, so that they could have gone into it thoroughly. Instead of doing that, he has brought forward this Bill very hurriedly, all of a sudden. I am very sorry for it. But, on the whole, I have to support the Bill; I have no other go.

MR. DEPUTY-SPEAKER: I want to mention the time in relation to this Bill. When we started, we had a balance of 55 minutes. We still have six Members to speak, and I am told that they have important contributions to make. The Minister of Parliamentary Affairs has written to me that one

of them, Shri Ram Singh Bhai, may be given 20 minutes and the other Congress Members may be given ten minutes each. I do not think we can do that within the balance of time at our disposal. What is the pleasure of the House? I would like to know that.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): May I suggest that we may so extend the time for this Bill that it will be concluded by 3.30 p.m.?

MR. DEPUTY-SPEAKER: That is a good suggestion. We go on with this Bill. We must complete it by 3.30 p.m. Now, I would like to know how long the Minister will take.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): About 20 minutes.

MR. DEPUTY-SPEAKER: I shall call you at about 3.10.

Mr. Ram Singh Bhai.

श्री रामसिंह भाई (इंदौर): उपाध्यक्ष महोदय, यह एक महत्वपूर्ण बिल है। माननीय सदस्य, श्री स्टीफन श्रीर डा० सेन, ने इस बारे में जो विचार प्रकट किये हैं। उन्होंने जो बातें कही हैं समय थोड़ा होने के कारण मैं उन्हें नहीं दोहराऊंगा।

इस देश के कारखानों और मजदूरों के संबंध में यह महत्वपूर्ण बिल सब से पहले अंग्रेजों के समय में 1911 में बना था। उस पूरे को बदल कर 1948 में यह कानून बनाया गया। उसके बाद में इस में कोई थेंज

[श्री रामसिंह भाई]

नहीं हुआ है। जब यह कानून बना था, उस समय परिस्थितियाँ कुछ और थीं; आज परिस्थितियाँ बहुत बदल गई हैं। इस लिए भ्रष्टा यह होता कि मंत्री महोदय यह संशोधन करने से पहले इस सारे बिल को सिलेक्ट कमेटी में भेज देते और सिलेक्ट कमेटी के सुझावों के आधार पर यह कानून बनाया जाता।

इस में जो संशोधन किये गये हैं, वे कौन से संशोधन हैं। दस, पंद्रह वर्ष पहले चीफ फैक्टरी इंस्पेक्टरों की एक कांफ्रेंस हुई थी। उनके सुझाव रंगते रंगते लेबर मिनिस्टर्स कांफ्रेंस में गये, और आज वर्षों बाद मंत्री महोदय उन को 15 वर्ष बाद सदन में लाये हैं। यह देख कर बहुत दुख होना है। यह कानून मिर्क कारखानों में होने वाले एक्सप्लोसिव से ही संबंधित नहीं है, बल्कि श्रमिकों की सुरक्षा स्वास्थ्य, बर्किंग फ़ैक्ट्रीगंज, ले आउट, और भोजन, पानी, लैट्रिन, नहाने, धोने छुट्टी, काम के घंटे आदि सुविधाओं की व्यवस्था भी करता है।

आपने यह कानून तो बनाया किंतु इस कानून के अमल की व्यवस्था करने के लिये सरकार के पास क्या साधन है? केन्द्रीय सरकार कानून बना बना कर राज्य सरकारों पर छोड़ देती है और राज्यों में यह सब काम फैक्टरी इंस्पेक्टरों पर छोड़ दिया

जाता है। बाहिर वे फैक्टरी इंस्पेक्टर बिल के हैं? वे श्रमिकों के नहीं फैक्टरी वालों के होते हैं।

मुझे सरकार के प्राकडों पर कोई विश्वास नहीं है। मेरे पास वे इंडियन लेबर जर्नल की किताबें रखी हुई हैं। उन का यह हाल है कि! अगर उन के पास कोई प्राकड नहीं होते हैं, तो वे दो बार महीने पहले छने हुये प्राकडों को फिर छाप देते हैं। यहाँ मई के प्राकडे दोबारा जुलाई में छप रहे हैं। इस स्थिति में सरकार के प्राकडों के आधार पर क्या विश्वास कार्यवाही हो सकती है?

प्राइवेट सैक्टर में कही जो प्रवेश हो ही रहा है, लेकिन पब्लिक सैक्टर में क्या नहीं हो रहा है? 1974 में मैंने मंत्री महोदय को एक पत्र लिखा था कि गवर्नमेंट के एक कारखाने में जो एशिया में अपने अग का एक ही है, उसमें फैक्टरीज एक्ट पर अमल नहीं हो रहा है। फ़ैक्टरीज एक्ट के अनुसार पाच घंटे के जवाब एक घंटे का, या कम से कम आधे घंटे का, रेस्ट इन्टर्वल होना ही चाहिये। लेकिन वहाँ लगातार आठ आठ घंटे काम कराया जाता है। कंसल्टेटिव कमेटी ने भी इस का जिक्र मैंने किया। मैंने क्रिनाम मिनिस्टर और प्राइम मिनिस्टर को भी लिखा। प्राइम मिनिस्टर ने इसी

हादस, वे ही मुझ से कहें कि लेबर मिनिस्टर की बुलाओ। प्रोहम मिनिस्टर ने आपको लिख कर भी भेजा। लेबर मिनिस्टर मेरे गद्य फिनांम के रज्य मंत्री के पास गये और उन से चर्चा की। अखर मैं 1976 में बोल रहा हूँ। क्या मंत्री महोदय ने उस की कोई खबर ली ?

कानून के अनुसार संडे बकिना नहीं होना चाहिए ; उस दिन साप्ताहिक छुट्टी रहनी ही चाहिए। अगर संडे के दिन कारखाने को चलाना है, तो फैक्टरी इन्स्पेक्टर से इजाजत लेनी चाहिए। लेकिन कोई इजाजत नहीं भी गई और कारखानेदार ने कारखाने को चलाया। मान्यता-प्राप्त मजदूर संगठन के नेता मजदूरों को ले कर काम करने को फाटक पर बडे हुए हैं। मेरे जैसे लोगों ने कहा कि कारखाना नहीं चलना चाहिए, क्योंकि आज बीकनी हालिडे है और फैक्टरी इन्स्पेक्टर से इजाजत नहीं ली गई है। वहा डिपुटी कलेक्टर, डी० एम० पी० और लेबर आफिसर भी बडे थे। उन्होंने कहा कि कारखाना चलाओ और चला। अगर वाड ही खेत का ब्या रहीं हो, तो फिर खेत की रक्षा कैसे होगी? अगर सरकार का श्रम विभाग और सरकार के अधिकारी ही सरकार द्वारा बनाए गए कानून को तोड़ रहे हों, तो हम क्रिम के पास जाए।

इस कानून में हर जगह अंमल की जबाबदारी के लिए "आकुपायर" की बात कही गई है। अगर सजा होगी, आकुपायर यानि संबंधक मैनेजर को होगी। फैक्टरीज एक्ट में शालिक "मैनेजिंग डायरेक्टर या चेरमैन" क्यों नहीं लिखा जाता है—जिसे सजा हो। मेरी राय है कि 200, 500 या 1,000 रुपए जुर्माने की सजा को हटा दिया जाए; और सिर्फ कडी सजा का प्रावधान कर दिया जाए फिर एक दिन ही क्यों न हो। हमारे लिए बही काफी है। हम नहीं चाहते कि बे लोम जुर्माना दो तीन हजार रुपया दें। आज तो कुछ कारखानों में "हबकडी मैनेजर" भी रखे हुए हैं। उन को केवल इस लिए पैसा मिलता है कि अगर कोई केस चलाया जाए, तो वह व्यक्ति हबकडी पहन कर जेल में चला जाएगा और मालिक बच जाएगा।

पीछे में हेवी इन्किट्रकल्ड, जिलार्ड, बोकारो, राउरकेला और राबी बगैरह स्थानों पर गया। मैंने इस में एक महीना बिताया। मैं कारखानों और मजदूरों में गया, मैंने देखा कि वहा भी कानून का पालन नहीं हो रहा है।

[श्री रामसिंह भार्गव]

घापने इनमे स्त्रेड-मोवर भी बंध कर रखा है, यानी 12 घंटे का स्त्रेड मोवर होगा। एक मजदूर काम करने के लिए जाता है, उसका रेस्ट इन्टर्मल घांघे घंटे या एक घंटे का होता चाहिए और 9 घंटे होना चाहिए। घापने 12 घंटे रखे हैं। मजदूर एक बंटा पहले अपने घर से चलेगा। क्योंकि 12-15 मील दूर से भी मजदूर फैक्टरी में घाने हैं। मजदूर फैक्टरी में जाएंगे। 4 घंटे काम करेंगे और कारखानेदार कहेगा कि 4 घंटे का प्राराम करो। वह बेचारे 4 घंटे तक बहा बैठे रहेंगे और फिर उनस कहा जाता है कि 4 घंटे काम करो। इसके बराबर कोई धन्याव नहीं है। पब्लिक सेक्टर की किसी फैक्टरी में यह काम इस प्रकार नहीं होता है लेकिन प्राइवेट सेक्टर वाले ऐसा क्यों करते हैं। 12 घंटे का घापका जो स्त्रेड-मोवर है उसका मतलब है कि अगर कारखानेदार तीन शिफ्ट चलाते हैं तो कानून के अनुसार उन्हें घांघे घंटे की छुट्टी रखनी पड़ेगी इमरिनर वर्क सांघे 7 घंटे की होगी। 8 घंटे का वर्कग सेने के लिए होता यह है कि 4 घंटे काम ले लिया, 4 घंटे के लिए मजदूर घर जाए और फिर आकर 4 घंटे काम करे। कहन का मतलब यह है कि 8-8 घंटे की 3 शिफ्ट हो

गई। यह प्रकृतो यहाँ पर किया बात है जहाँ पर मजदूरों के रहने की पूरी व्यवस्था हो, दूर से घाने हुए मजदूरों के लिए हास्टेल हो और उसमे मुक्त खाना-पीना और यातायात दिया जाता हो। किन्तु जो प्राइवेट सेक्टर वाले करना चाहते हैं, घापने भी स्त्रेड-मोवर सांघे 10 घंटे से 12 घंटे रख दिया है और वे जो 12 घंटे काम ले रहे हैं। जोक कानून में नहीं है किन्तु वे काम ले रहे हैं और उसको घाप जस्टिफाई करने जा रहे हैं। इसमे स्त्रेड-मोवर सांघे 10 घंटे से 12 घंटे करने, एम्प्लायर जो गलन काम कर रहे हैं उसको घाप नहीं करने जा रहे हैं। घाप फस्ट क्लास एम्प्लायर किसका मानते हैं? टाटा को जिस रोज 15 अगस्त को हमारी प्राइम मिनिस्टर लाल किले पर झडा फहरा गयी थी सारे देश में हर्षोल्लास मनाया जा रहा था उसी रोज टाटानगर में घमन भट्टी की गैस के कारण 14 प्रादमी बेहोश हो गए जिनमे से 4 थ्रमिक बही पर मर गए। टाटा जैसी कन्सर्न में अगर ऐसा हाता है तो उममे बडी वेदना हानी है। मैं भी एक मजदूर हूँ, पढा-लिखा नहीं हूँ। अगर पढा-लिखा हाना तो वहा भी नहीं आ पाता। इसलिये मैं मजदूरों की बात कर रहा हूँ। घापक हँवी कमिक्लस में क्या हाल है? दूसरे देशों में हेवी कमिक्लस सिर्फ पहाडों या समुद्र के किनारे होते हैं, बस्तियों में नहीं होते। लेकिन आपके यहा ऐसी जगहों पर हैं जहा आजू बाजू के झड जल गए, वहाँ पर खेती नहीं हो सकती है। इसके साथ साथ जो लोग बहा पर काम करते हैं उनकी हाशत क्या है? उन लोगों की पावन शक्ति खत्म

हो गई है, जो कुछ बाते हैं वह हमम नहीं होता है। उनके पास सकेब हो गए हैं जोकि अभी 25 साल के भी नहीं हैं। उनकी शान्तिव्याय मिथिल हो गई हैं। उनके लिए काज से सुनना और नाक से सांस लेना मुश्किल है। उनके शरीर बिबड़े जैसे हो गए हैं। इसके कारण कितने ही परिवार बिबड़ गए। शान्तिव्याय मिथिल हो जाने के कारण उनकी प्रलियों ने उनको छोड़ दिया है। ऐसी बात नहीं है कि इसके बचाव के लिए कोई प्रबन्ध नहीं हो सकता। प्रबन्ध हो सकता है। मैं आपको याद दिनाना चाहता हूँ आपके भीफ फैक्टरी एडवाइजर, मि० मानकीकर ने आज से 15 साल पहले एक रिपोर्ट दी थी और उसमें सुझाव दिये थे ऐसा काम करने वाले श्रमिकों के काम के घंटे घटाने चाहिए। हमारे मिनिस्टर साहब उस कारखाने के सामने से कभी निकले नहीं हैं। मैं भी वहां गया हूँ लेकिन एक सेकेन्ड भी खड़ा नहीं रह सका। इसलिए जो मजदूर वहां काम करते हैं उनके काम करने के घंटे कम होने चाहिए। इसके साथ साथ उनका इलाज भी भ्रच्छा होना रहना चाहिए और दूसरे बचाव के साधन भी उनको देने चाहिए। इसके अलावा उनकी वार्षिक छुट्टियां ज्यादा होनी चाहिए। विदेशों में तो श्रमिकों के लिए सेनिटोरियम तक बने हुए हैं। हिन्दुस्तान में भी कुछ ऐसे कारखाने हैं, मैं बना सकता हूँ। आपने देखा नहीं होगा। कुछ तो विदेशों के मुकाबले में भी भ्रच्छे हैं। मैं ऐंम एक कारखाने में गया जहां, कुछ वर्कशाप का काम जिस जगह होना है उसको छोड़कर सारा कारखाना एयरकंडीगड है। इसके अलावा जहां पर जनरल मैनेजर बैठता है वहां टेनीविजन लगा हुआ है यह देखने के लिए कि किस विघाटमेंट में क्या हो रहा है, कारखाने के कम्पाउन्ड में क्या हो रहा है और बाउंड्री के अलू बाड़ ने कौन धा जा रहा है। आप मिन्सई में, राउरकेला में या दूसरे कारखानों

में जायें तो देखेंगे कितने भ्रच्छे कारखाने हैं लेकिन गैस के कारण भिलाई कारखाने में, राउरकेला और बांकारो कारखाने में हम घुटता है। जो पदे-लिखे आदमी हैं, बैठकर काम करने वाले हैं उनके लिए तो एयर-कंडीशन लगा है लेकिन जो कोक: श्रोकम पर काम करता है उसकी क्या हालत है? ऐसा नहीं है कि उसके लिए इन्तजाम नहीं हो सकता। इन्तजाम हो सकता है लेकिन उसकी देख-रेख का कोई इन्तजाम नहीं है क्योंकि आपने प्रमल राज्य सरकारों पर छोड़ दिया है। जो भीफ फैक्टरी इन्स्पेक्टर जाते हैं वह उनके गेस्ट हास में जाकर रहते हैं, भ्रानन्द करते हैं। वहां जाकर कारखाने की गाड़ी लेते हैं और अपनी गाड़ी को उसी कारखाने में रिपेयर करने के लिए छोड़ देते हैं। यह मेरा निजी अनुभव है, मैं किसी रिपोर्ट के आधार पर नहीं कह रहा हूँ।

आपके यहां सभी सरकारी दफ्तरों में और पब्लिक सेक्टर के कारखानों में साप्ताहिक छुट्टी रहती है। हर एक श्रमिक को सप्ताह में एक छुट्टी मिलनी चाहिए—यह कम्पलमरी है। आपके फैक्टरी ऐक्ट में भी यह है लेकिन इतना भारी काम करने वाले, जो भट्टी के सामने काम करते हैं, जो सी एस टू में काम करते हैं, हेवी केमिकल्स में काम करते हैं उनका हाल क्या है? जब साप्ताहिक छुट्टी आनी है तो उसकी कैसिल करके आप 8, 9, 10, 11 दिन कारखाना चला रहे हैं। उन्हें साप्ताहिक छुट्टी का पैसा भी देना नहीं पड़ता है। हम सभी भारत के नागरिक हैं, हमें समानता का अधिकार है तो जो मशैतनिक साप्ताहिक छुट्टी सभी को मिलती है वह निजी क्षेत्र में भी मिलनी चाहिए। वह मिल जायेगी लेकिन कारखाने के मजदूरों को साप्ताहिक छुट्टियों का पैसा नहीं मिलेगा। आप विचार करें, हम इस देश के रहने वाले हैं लेकिन जो खतरे का काम करते हैं उन्हें महीने में 26 दिन का ही पैसा मिलता है। आप यहां पर कानून

[श्री रामसिंह भाई]

बनाते हैं और वहाँ पर कारखानेदार उसकी सज्जिया उठाते हैं लेकिन उसको कोई देखने काग्रा नहीं है। मैंने आपको लिखा है कि एक क्लासमी लबातार तीन तीन शिफ्ट में काम कर रहा है, 8 घंटे से ज्यादा काम वह नहीं कर सकता, मैं फौक्टरी इंस्पेक्टर, लेबर कमिश्नर और कलेक्टर, सभी से कहता हूँ लेकिन वे कहते हैं हा, काम हो रहा है पर हम क्या करें। तो फिर हमें कह दीजिए, हम ही उसको ठीक करेगें। हमने बहुत से बन्द कारखाने चलाए हैं, आपकी मदद या आपके पैसों से नहीं बल्कि मजदूरों के सहयोग से चलाए हैं।

आपने कानून में 20 दिन के ऊपर एक सैतनिक छुट्टी रखी है, उसमें प्रतिबन्ध लगाया कि 24 दिन की हाजिरी हांगी तो ही 20 दिन की हाजिरी के ऊपर एक दिन की सैतनिक छुट्टी हांगी। जब आदमी नैस में काम करेगा, इन खराब काम की हालात में काम करेगा, सी० एम० 2 में काम करेगा, हैवी कैमिक्स में काम करेगा, तो वह सप्ताह में तीन दिन भी काम नहीं कर सकेगा, उसका मारा बेनन डाक्टरों के पास ही चला जायगा इसलिए मैं आप से निवेदन करना चाहता हूँ कि 240 दिन की हाजरी का प्रतिबन्ध खत्म कीजिए और जो आदमी 15 दिन काम करता है उसका एक दिन का सवेतन अवकाश जरूर दीजिए। बहुत से उद्योगपति दे रहे हैं, जैसे बम्बई में 15 दिन के बाद एक दिन का सवेतन अवकाश दिया जाता है, इसी तरह से अहमदाबाद में दिया जाता है, मेरे क्षेत्र नागदा में भी इसी तरह से 15 दिन पर अवकाश दिया जाता है। इसलिए ऐसा प्रावधान सब के लिए हांता चाहिए।

इस में आप ने एक प्रावधान यह किया है कि जिन कारखानों में एम्प्लॉयेंट का भय है वहाँ के काम करने वालों को चुस्त कपड़े की यूनीफार्म दी जायगी। क्या यूनीफार्म

देंगे—सलवार देंगे या बन्धी देंगे—कुछ साफ नहीं है। मैं श्रम से यह निवेदन करना चाहता हूँ कि एम्प्लॉयेंट्स को बचाने के लिए सब से पहली बात तो यह है कि जिस श्रमिक का सम्बन्ध मशीन से हो, उसको यूनीफार्म अवश्य दी जाए, इसी तरह से जो क्लर, कैम्पिक्ल में काम करते हैं, जो कोयले-बस्ट में काम करते हैं, ऐसी जगह काम करते हैं जहाँ गैस का सबाल आता है—उन सब को भी यूनीफार्म मिलनी चाहिए।

मंत्री जी ने अपने भाषण में कहा है कि हम ने इस बिल में एक संशोधन किया है—जिन कारखानों में 50 महिलायें काम करती हैं, उनके बच्चों की देखभाल के लिये पहल कानून में “क्रेच” का प्रावधान था, अब इसको घटा कर 30 कर दिया गया है, जिन कारखानों में 30 महिलायें काम करती हैं, अब वहाँ पर भी कारखाने की भ्रांर से “क्रेच” का प्रबन्ध हांगा—आप ने ऐसा प्रावधान करके महिलाओं के साथ बडा उपकार किया है। लेकिन मेरा यह कहना है कि किसी भी कारखाने में यदि एक महिला भी काम करती हां तो उसके बच्चों की देखभाल का प्रबन्ध कारखाने की भ्रांर से हांता ही चाहिए। कारखाने की महिलाओं को अवश्य-कता है, इसलिए ऐसी व्यवस्था ही उभे ही करनी चाहिये। मैं चाहता हूँ कि आप इसके बारे में फिर से गौर करें।

हमारे देश में एग्ज 1000 वर्कर्स चातक एम्प्लॉयेंट की संख्या 15 आती है, लेकिन अगर आप विदेशों में देखें तो बड़ा यह एग्ज 0.15 है और यदि मेरे प्रदेश में चले जायें—मध्य प्रदेश में—तो यह एग्ज .29 आता है। मैं आप से यह निवेदन करना चाहता हूँ कि जो गरीब भ्रजना खून और पसीना कारखाने के लिये बहाता है, कारखाने के लिये अपनी, जान देता है—मेटरवानी करके अपने कानूनों का पालन बन्धी तरह से करवें

जिन से उब के साथ वेइन्साफो न हो । कारखानों में जो वर्कर्स कमेटी के सदस्य हैं, जिन में मजदूर सदस्य हैं, उन को प्राप उस क्रेडिटरी के लिये क्रेडिटरी इन्स्पेक्टर के अधिकार दीजिये ताकि वे मजदूरों के हित में सही काम कर सकें, कानून काठीक तरह से पालन करा सकें ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ ।

अध्याय स्वर्णसिंह सोबी (जयदेवपुर) :
डिप्टी स्पीकर साहब, मैं इस क्रेडिटरी इन्स्पेक्शन बिल का स्वागत करता हूँ और कुछ सुझाव मिनिस्टर साहब के सामने रखना चाहता हूँ । मुझे उम्मीद है कि वे मेरे सुझावों पर गौर करेंगे ।

यह बिल 1948 में बना था, 1 मार्च, 1949 में लागू हुआ । 1954 में फिर इन में कुछ अमेण्डमेंट्स हुई और अब 22 सालों के बाद फिर इस में कुछ अमेण्डमेंट्स आई हैं । इन 22 सालों के दौरान कारखानों में कई तरह की तबदीलियां आईं । बहुत सी जगह कारखाने बदल गये, उन में नई तरह की मशीनें लग गईं, नये तरीकों से काम शुरू हुए । इस कानून में प्रारोजनली 120 फैक्टरी हैं और अब जो अमेण्डमेंट्स आई हैं—इन की तादाद भी 45 के करीब है । लेकिन इस के बावजूद भी मैं ऐसा समझता हूँ कि इस में कुछ कमियां रह गई हैं । जैसा मेरे कुछ बोस्तों ने कहा कि इस को सीलैन्ट कमेटी को भेज दिया जाय—मैं इस राय से इतिफाक नहीं रखता । सीलैन्ट कमेटी में भेजने से दो साल लग जायेंगे । सीलैन्ट कमेटीवां का हफारा पुराना अनुभव है—आइए की सीलैन्ट कमेटी थी, तारा डिप्यु-क्लाय चुनवी रहीं, दो साल के बाद रिपोर्ट आई । इसलिये सीलैन्ट कमेटी को भेजने का कोई फायदा नहीं होगा, क्योंकि अब प्रायः लोक सभा के चुनाव होने वाले हैं, जो

सिलैन्ट कमेटी बनाई जायगी, वह खत्म हो जायगी, फिर दोबारा इस बिल को जाना पड़ेगा, इस लिये प्राप इस बिल को प्रोरन ही यहा पास कर दे और डिसे न होने दें ।

प्राप ने सैक्शन 11 में अमेण्डमेंट की है—जिप में इंडीनलीजिस और पेन्डिंग का चिक किया गया है और इस में कहा गया है कि कम्प से कम तीन साल, मैं एक दफा जरूर पेन्ट होना चाहिये । मेरा यह कहना है कि कारखाने को मशीनरी और स्ट्रक्चर कम से कम साल में एक दफा जरूर पेंट होना चाहिये, तीन साल की बात गलत है । प्राप को याद होगा 1971 में हरकेला में पूरी छत गिर गई थी, जिससे बहुत नुकसान हुआ था । बाद में श्री मोहनकुमार मंगलम साहब ने जेनरल मैनेजर से लेकर प्रोरमैन तक को प्रलय कर दिया था । इस लिये मेरा सुझाव है कि कारखाना की सफाई और पेंट का काम हर साल किया जाना चाहिये ।

प्राप ने इन में बहुत सारे इन्स्पेक्शन का चिक किया है—इंडीशनल चोफ इन्स्पेक्टर होगा, डिप्टी इन्स्पेक्टर होगा, सब इन्स्पेक्टर होगा—वॉररुड वॉररुड—इन के बारे में मुझे कुछ नहीं कहना है, लेकिन प्रयर ये लोग ठीक से काम करें तो हालत सुधर सकती है । अभी मेरे दोस्त इन्स्पेक्शन के बारे में शिकायत कर रहे थे—उन की शिकायत बिलकुल जाजिब है—ये लोग जब भी कहीं इन्स्पेक्शन करने जाते हैं तो सब से पहले अपने जाति फायदे को अपने सामने रखते हैं, अपने लोगों की क्रेडिट्री में नौकर कराते हैं, अपने पर्सनल गैन्ज को पहले देखते हैं । प्राप कानून जरूर बनाइये, लेकिन ये शिखतने इन्स्पेक्शन हैं इन पर कड़ी निगाह रखिये कि ये लोग किस तरह से काम करते हैं ।

सैक्शन 12 में वैस्ट्स और एक्जुप्ट का डिस्पोसल की बात है । प्राप क्या हो रहा है—बहुत ती ऐसी मिले हैं, जैसे पेर

[संरक्षार स्वर्णसह सखी]

मिले हैं—उन का एक्यूरेट नदी में जाता है, जिस से नदी का पानी खराब हो जाता है। बिजौरा नगर में काम का कारखाना है उस की सारी गन्दगी नदी में जाती है, उस को नाफ करने को कोई इन्तजाम नहीं है। जहाँ जहाँ इन्फ्रैस्ट्रक्चर काम चलाने बनते जा रहे हैं, वहाँ वहाँ हान्यक पैदा होनी चा रही है—इस के बारे में हमें सोचना चाहिये और कोई इन्तजाम करना चाहिये।

त्रुट से कारखानों में धातु छोड़े खामत पैदा हो तो कट-आउट-मावर का इन्तजाम मशीनों के साथ जुड़ा होता है, मशीनों में प्रापर सेक्रेटी का इन्तजाम नहीं होता है। 28 फरवरी, 1975 को टिम्को में—जहाँ पर त्रुट अचूको मशीने लगी हुई हैं—एक लड़का ओवरस्ट्राइम पर काम कर रहा था, उस की मशीन में कोई गडबडी पैदा हुई, अचानक उस का सिर या हाथ राफ में फस गया, पावर-कट होने की वजह से उस लडके की डैब हो गई। इस में कोई शक नहीं कि आप ने बहुत सी छोटी छोटी चीजों को भी इस में मन्वान किया है, लेकिन फिर भी देखने की जरूरत है। आप ने अभी जो कारखाने लिये हैं—जैसे 'वैथरेट' को लिया, इन में पुरानी मशीने हैं, इस लिये सेक्रेटी के लिये आप को बहुत कुछ करना होगा। हालांकि भाजकल जो नई मशीने आ रही हैं, उन में सेक्रेटी का काफी अच्छा इन्तजाम होता है, फिर भी सेक्रेटी के बारे में जो एप्लान्नेज होते हैं उन की अच्छी तरह से देखभाल होनी चाहिये, आप के यहाँ जो श्रमजान किया गया है, वह सब कुछ यहाँ है या नहीं है—यह आप को देखना होगा।

बच्चों के बारे में भी आपने कहा है, मैंने अन्वेषण करने के अन्दर में आपने कहा है। हमने यह कहा है कि जहाँ पर लेस अन्वेषण काय कर रहे हैं—वहाँ अन्वेषण को सुनिश्चित

बच्चों के लिए करना अनिवार्य होगा। पहले यह सब्बा पक्का हो। मैं कहूँगा कि तीस बर्षों भाव रख रहे हैं इस बर्षों नदी खूबते हैं। जहाँ बस हों वहाँ आपको इस सुविधा को उपलब्ध करना अनिवार्य कर देना चाहिये। जहाँ इस को देखें और इसके रिजल्ट करे।

श्रीवर टाइम की बात की आपने इस में लिखी है। श्रीवर टाइम कोई देता ही नहीं है। छोटी फीकट्टी वाले तो बिल्कुल ही नहीं देते हैं। रजिस्टर प्रावि श्रीने नहीं रखते हैं। छोटे छोटे बच्चों से तो ने मुफ्त में काम करवाते हैं। छोटी छोटी फीकट्टी की हालत बहुत बुरी है। इन्फ्रैक्टर जो आपने हैं उनको इस तरह ज्यादा से ज्यादा ध्यान देना चाहिये।

सेपटी बहुत जरूरी है। इसका गब से पहले प्रबन्ध होना चाहिये। पैसेलटी भी आपने पाच सी से बढ़ा कर एक हजार कर दी है इसको और आपको बढ़ाना चाहिये। यह पैसेलटी आपने 40 क्लॉज में बढ़ाई है और सैकशन 92 को आप एमेंड करना चाहते हैं। कम से कम आपको इसको पाच हजार करना चाहिये।

फैटल एक्सीडेन्ट के बारे में आपने कहा है कि एक महीने में उनकी जाच हो जानी चाहिये। मे मानता हू कि पुनिस इन्वेस्टीगेशन भी होगी। लेकिन आपका जल्दी करना चाहिये एक महीना भी क्यों लगना चाहिये। इस पीरियड का आप और कम करे।

श्री मूल सवाल जामा (पानी) : मजदूर को मजदूरी दे कर खरीदा नहीं जा सकता है। उसको प्रेम से ही खरीदा जा सकता है दुर्भाग्य की बात हमारे देश के लिए यह है कि हमारे देश में जितनी कारखाना हैं दुर्घटनाएँ होती हैं जितनी दूसरे देश में नहीं होती हैं। जहाँ पर मजदूरों का खोजना बहुत खूब होता है।

इस कानून के अन्तर्गत आपने जो सुधार सुझाए हैं उनका मैं स्वागत करता हूँ। नेशनल कमिशन ऑन लेबर ने जो रिपोर्टें भेजी हैं वे भी उनको ध्यान में रखकर ही बनायीं गयी हैं। उन के आधार पर अगले कानून आप बनाने को बहुत प्रोत्साहित रहता हूँ। 1969 में उसकी रिपोर्ट प्रकाशित हुई थी। अंततः अगले ही वर्ष हूँ। लेकिन उसकी रिपोर्ट को कानून बनाने समय ध्यान में नहीं रखा गया है। उसकी इम्प्लिमेंट नहीं किया गया।

आप कानून तो बहुत ज्यादा बनाते चले जा रहे हैं लेकिन उन पर ध्यान नहीं होता है। कानून तो आप बना देते हैं लेकिन उनको लागू स्टेट मन्त्रिमंडल करती है। कानून बनाने के बाद आप अपनी जिम्मेदारियों से हट जाते हैं और कह देते हैं कि इन को लागू करने की जिम्मेदारी राज्य सरकारों की है। राज्य सरकारों के जो श्रम विभाग हैं वे इस और बहुत उदासीन हैं। उन में हिम्मत नहीं होती है कि पूरी तरह इनको लागू कर सकें। पूंजीवाद अभी भी कई बार उन पर हावी हो जाती है। राजनीतियों और प्रशासकों पर भी मिल मालिक इसकी वजह से अपना मन रजाल "ते हैं। उनके कारण मजदूरों का शोषण होता है। कई माननीय सदस्य कह रहे थे कि कानून तो आप बहुत अच्छे बना देते हैं लेकिन उनको अनुपालना अगले न हो तो उनका कोई फायदा नहीं होता है। मजदूर को भी उठना होगा और अत्याचारों के खिलाफ लड़ना होगा। जब तक वह अपने अधिकारों के लिए लड़ता नहीं, उसकी अधिकार प्राप्त नहीं होंगे।

आपने कहा है कि सेफ्टी अफसर मिल मानिक रखें। नई क्लाज 40 में आपने यह कहा है :

"The occupier shall, if so required by the State Government in the official gazette, employ such number

of Safety Officers as may be specified in that notification."

सेफर बैल्केयर आफिसर अगले मिल मालिक मुकर्रर करने तो वे किन के इंटरव्यू को वाच करेगें। वे उद्योग के हितों का ध्यान रखेंगे मजदूरों के हितों को कीन वाच करेगें ? क्या विधान में खर्च करने की ताकत नहीं है। अथ मजदूरों के पुरा क्या करे ?

क्लाज 41 आप देखें :

Clause 41 says:

"In the opening paragraph, for the words 'which may extend to one thousand rupees', the words 'which shall not be less than two hundred rupees but which may extend to one thousand rupees' shall be substituted."

सर्जो आपने एक हजार से पांच हजार कर दी है। लेकिन रिफॉर्मेशन क्या थी

"The CCIF has brought to our notice the fact that the current penal provisions are adequate only for formal offences relating to maintenance of register and records and submission of notices. Offences relating to safeguarding of machinery or other matters which may result in accidents and occupational diseases should attract more rigorous sanctions"

अब रिफॉर्मेशन करने के लिए आपने क्या किया है ? आपने पांच हजार तक कर दिया है। आपने किसी मिल मालिक को जेल में नहीं डाला है। मैं समझता हूँ कि आपको कम्प्लेनसरी इम्प्लिमेंट का अनुमान करना चाहिए था। कुछ है कि जो बुद्धिजीवी होते हैं वे अपनी सेफ्टी लेच लेते हैं। पार्लियमेंट के पास नहीं मन्वरी न हो, हमें पानी का शीक इन्तजाम ही यह संभ कुछ हो जाता है। लेकिन इसे उल्लंघन करने वाला होता है उसकी तरफ ध्यान नहीं दिया जाता है। जो केवल कोलका है, मानव को लेता है उसकी

{ [श्री मूल बन्द डामा]

तो ज्यादा सुविधाएँ मिल जानी हैं, लेकिन जो निर्माता है देश का, उसको तरफ ध्यान नहीं दिया जाता है। मजदूर के साथ खिलवाड़ नहीं होना चाहिये। फिर

Why should it be 1,000? Why should it be applicable only to 1,000 workers? In 40(b) you say "wherein one thousand or more workers are ordinarily employed".

1000 क्यों? मैं समझता हूँ कि मजदूर के हितों को रक्षा का अभी भी ध्यान नहीं रखा गया है। बुद्धिजीवी तनख्वाह तो तीन तीन हजार महीना ले लेते हैं लेकिन मजदूर जहाँ काम करता है वहाँ गन्दगी भी गन्दगी रखती है, उस तब को माफ करवाने की व्यवस्था नहीं की जाती है। कानून में प्रावधान होने के बाद भी उसको लागू नहीं किया जाता है।

मिल मालिक लागू मजदूरों का धाज भी साधण करते हैं। मज ने अच्छी नहीं होनी है। सैफ्टी का प्रबन्ध नहीं होता है। मजदूर लागू धरणी जिन्दगी को खनने में डाल कर उत्पादन करके देते हैं। लेकिन उनकी कोई परवाह नहीं कि जानी है।

अस मन्त्री बहुत से कानून लाये हैं, इन्होंने बहुत से कानून लेबर के फायदे के लिए पान करवाए हैं। जल्दी जल्दी लाए हैं, अच्छे लाए हैं। लेकिन उनकी अनुपालना कौन करेगा? बोकी बर्कब के लिए वह लाए हैं, रिजर्वेट, ल धाफ धादि के बारे में लाए हैं। अब फैक्ट्री ऐक्ट में तरमीम के बारे में लाए हैं। इस सब को मैं मानता हूँ। लेकिन उनकी अनुपालना हो इनका भी धाफको ध्यान रखना चाहिये। सैफ्टीमेजर्ज और सैफ्टी एक्विपमेंट को ट्रेनिंग की तरफ भी ध्यान देना चाहिये, तभी फायदा हो सकता है।

श्री अमरताब विशालकार (बंडोवड),
उपाध्यक्ष महापक्ष, मैं इस बिल का समर्थन करता हूँ, लेकिन मैं स्वीकार करता हूँ कि फैक्टरीज ऐक्ट में तरमीम करने, के बारे में हमारी जो आशाएँ थी, यह बिल उससे बहुत कम पड़ता है। मैं यह भी अनुभव करता हूँ कि इस शकल में इस बिल के पास हो जाने के बाद फैक्टरीज ऐक्ट जो शकल प्रक्यार करेगा, वह एक समाजवादी राष्ट्र के अनुकूल नहीं होगी।

अभी तक हमारा फैक्टरीज ऐक्ट और बर्कज की सैफ्टी के लिए हमारे मेजर्ज न सिर्फ समाजवादी देशों, बल्कि अमरीका और इंग्लैंड आदि दूसरे देशों, के मकामले में भी बहुत पीछे हैं। पूँजीवादी देश में भी ऐसे कानून का पालन पूरी पाबन्दी के साथ किया जाता है। सैफ्टी मेजर्ज और मजदूरों की सुविधाओं के संबंध में उन देशों की छोटी या बड़ी फैक्टरियों की स्थिति यहाँ से अच्छी है। कहा जाता है कि गरीब देश होने के कारण हम उतनी सुविधाएँ नहीं दे सकते हैं। लेकिन स्थिति यह है कि अत्यन्त आवश्यक सुविधाएँ भी हम नहीं देते हैं। कम एक तो कानून का दोष है, और दूसरे, इम्प्लीमेंटेशन में कमी का दोष है। मैं आशा करता हूँ कि मन्त्री महोदय इस विषय में फिर विचार करने और फैक्टरीज ऐक्ट में एक काम्प्रोहिंसिव तरमीम लायेंगे, ताकि एक समाजवादी राष्ट्र में फैक्टरियों और उन में काम करने वाले बर्कज की जो स्थिति होनी चाहिए, वह स्थिति हम अपने देश में लाने में सफल हो सकें।

जैसा कि मैं न बल भी एक दूसरे जिल पर बोलते हुए कहा था, इम्प्लीमेंटेशन न होने की वजह यह है कि हमारा इन्फ्रस्ट्रक्चर का हाका बहुत ही कमजोर है। हमारे इन्फ्रस्ट्रक्चर फैक्टरियों में जाते हैं,

मैनेजरों से मिलते हैं और इधर उधर की बात कर-के बले जाते हैं। ऐसे कम ही फ़ैक्टरी इन्स्पेक्टर होते, जिन के बच्चे या रिश्तेदार फ़ैक्टरियों में मुलाजिम न हों। मालिक उन लोगों को किसी न किसी तरह से धोबलाइज करके, उन पर एह-सान करके, अपनी तमाम जिम्मेदारियों से बच जाते हैं। इस लिए यह जरूरी है कि इन्स्पेक्टरों के ढांचे को ठीक किया जाये।

मेरा सुझाव है कि हर एक फ़ैक्टरी में वहां की यूनियन और मालिक की एक जायंट कमेटी होनी चाहिए, जो यह देखे कि क्या फ़ैक्टरीज ऐक्ट और दूसरे मजदूर कानूनों की पाबंदी की जा रही है या नहीं। हाल ही में बक्स कमेटियां बनाई गई हैं, लेकिन उन को कोई अधिकार नहीं दिया गया है। उन की हैमियत सिर्फ़ एडवाइजरी कमेटी की भी है, इसलिए उन से कोई फ़ायदा नहीं है। जायंट कमेटी को यह अधिकार होना चाहिए कि वह बता सके कि फ़ैक्टरी में कला कमी या दोष है और उसको प्रासीक्यूशन करने की सिफ़ारिश करने का भी अधिकार होना चाहिए। मैनेजमेंट में मजदूरों का पार्टिसिपेशन होना चाहिए। यह काफी नहीं है कि मजदूरों के किसी नुमायदे को डायरेक्टर बना दिया जाये। हर एक फ़ैक्टरी में मजदूरों को यह अधिकार देना चाहिए कि जहां कानून की पाबंदी नहीं हो रही है, वे उस के संबंध में कुछ ऐक्शन ले सकें, या सुझाव दे सकें। ऐसे सेफगार्ड रखने चाहिए, जिनसे मालिक को महसूस ही कि अगर वह कानून की पाबंदी नहीं करेगा, तो मजदूर माफ नहीं करेंगे बले ही इन्स्पेक्शन माफ करता हो। मैं समझता हूँ कि इस कानून का इम्प्ली-मेंटेशन बग़ैर मजदूरों की मदद के और बग़ैर उनको अधिकार दिये नहीं किया जा सकेगा।

मैं भी रायसिंह भाई के इस एमेंडमेंट से सहमत हूँ कि इस बिल में "कन्सु-पावर" के साथ-साथ धोनर, वेयररैन और मी-जिंग डायरेक्टर को भी लपेट में लाया जाये। फ़ैक्टरियों में ऐसे मैनेजर रबे जाते हैं, जो कानून की तकती को भेदें, और इस तरह धोनर या मैनेजिंग डायरेक्टर बग़ैरह जिम्मेदार भादमी बच जाते हैं। उन को भी बीच में लाना चाहिए और उन पर भी जिम्मेदारी डालनी चाहिए। बड़े भादमियों को पकड़ना चाहिए, छोटे भादमियों को नहीं पकड़ना चाहिए।

सजा में काफी कमी और नर्मी कर दी गई है। मजदूर यह आशा करते हैं कि अगर सरकार कानून का पूरा पालन कराना चाहती है, तो उस को क़ानून सख्त बनाया जाये कि उसकी खिलाफ़कर्षी करने वाला बच न सके।

धोबर-टाइम के लिए 750 रुपये की लिमिट कम है। बर्कज और कारीगरों की भादवनी काफी बढ गई है। इसलिए 1,000 रुपये पाने वालों को इस में शामिल करना चाहिए।

छुट्टी के बारे में मेरे दोस्तों ने जो कुछ कहा है, मैं उससे सहमत हूँ। जितने लोग कारखाने में काम करते हैं, उनको यूनिकार्म मिलनी चाहिए। वे लोग अपने कपड़ों में जाते हैं और उन को गन्दा करते हैं। उन सब के लिए नये कपड़े लेना संभव नहीं होता है। इस लिए कारखाने में हर एक काम करने वाले को उस टाइप की यूनिकार्म देनी चाहिए, जिस टाइप का उसका काम है।

इस बात को भी एनफोर्स करना चाहिए कि मशीनरी बनाने वाले लोग भी उसके डिजाइन में सेफ्टी का पूरा ध्यान

[श्री अमर नाथ विश्वकर्मा]

एवं। कई बार मशीनरी के डिजाइन ऐसे बनते हैं, जिनसे खतरा रहता है। इस लिए एक कानून के द्वारा यह निश्चिन कर दिया जाये कि मशीनरी के डिजाइन ऐसे होने चाहिए जिन से सुरक्षा की पूरी तरह से पाबंदी की जा सके।

श्री हरी सिंह (बुर्जा) : उपाध्यक्ष महोदय, अब मशीन पिछले काफी समय से ये प्रदर्शन करते आ रहे हैं कि देश के श्रमिकों को लाभ पहुंचे, उन को बैटरमेंट ही और उनके लिए जो कल्याणकारी योजनायें लागू की जा रही हैं, उनका सफलतापूर्वक कार्यान्वयन हो। उन्होंने सेबर लाज में बहुत महत्वपूर्ण परिवर्तन किये हैं। उसी मूल्या में वह बीजूदा बिल है, जिस पर इस समय चर्चा हो रही है।

इस कानून के द्वारा कई क्रान्तिकारी परिवर्तन लाये गये हैं। उदाहरण के लिए अभी तक धरार 50 स्त्रियां किसी फैक्टरी में काम करती थीं, तो उनके लिए कीड़ा का इन्तजाम किया जाता था। अब उन्होंने सख्या घटा कर 30 कर दी है, यह अच्छा लक्षण है धरार जैसा अभी कुछ सदस्यों ने कहा—इस सख्या को धरार ज्यादा घटाया जा सकता है। मैं धारणा करता हूँ—श्रम मंत्री जी इस धरार ध्यान देंगे।

25 cont.

जो फैटल ऐकसीडेंट्स हो जाते हैं—उनमें बहुत समय तक जांच पड़ताल और एन्क्वायरी होती रहती है। अब मंत्री महोदय ने इसके लिये एक टाइम लिमिट रख दी है—यह भी एक बड़ा लक्षण है। इसके साथ साथ अब इस्पेक्टर्स को आयोगात्मक कर दिया गया है कि जहाँ पर मजदूर काम करते हैं उस इन्स्पेक्शन को यदि हाजिर खराब हो तो वे वहाँ काम रकवा सकते हैं और उसकी संरक्षण करवा सकते हैं। यदि किसी कार-

खाने में एक हथार के ऊपर मजदूर काम करते हैं तो वहाँ पर कैबिनेट आधिकार भी रखा जायेगा। बहुत ही ऐसी शिकायतें यहाँ कर की गई हैं कि इस्पेक्टर्स परवाह नहीं करते हैं, लेकिन इन बिल में ऐसा प्रोवोज़ा रखा गया है कि यदि इस्पेक्टर्स ने मजदूरों के साथ इन्स्पेक्शन नहीं किया है तो वे स्टेट के पाम अपील कर सकते हैं। वे तारे प्रावधान प्रवर्तित के द्योतक हैं और इनसे देश के मजदूरों का भला होगा।

समय बहुत कम है, समय में नहीं आ रहा है कि मैं क्या कहूँ और क्या न कहूँ। मैं एक ही बात कहना चाहता हूँ कि—धरार आप दिल्ली पर नजर डालें तो आपको बहुत भारी फेक्टरीज ऐसी नजर आयेगी जिनका अभी तक रजिस्ट्रेशन नहीं हो पाया है। वे अपने-अपने मजदूरों से साजायज तौर से काम लेते हैं, न उनको बिल्कुली मिलती है और न बोनस। जो सुविधान मजदूरों को कानून के अनुसार दी जानी चाहिये, वे भी उनको नहीं मिलती हैं। अब जितनी फैक्टरीज हैं—उनमें हमारे शेड्यूलड कास्ट्स और शेड्यूलड ट्राइब्स के लोगों के लिये नोकियायों के जो कोटा रखा गया है, उसका पालन भी नहीं किया जा रहा है। मैं मंत्री महोदय का ध्यान इस धरार खास तौर से आकर्षित करना चाहता हूँ कि हिन्दुस्तान में जितने काल-कारखाने चल रहे हैं उनमें स्त्रिय और अनिमकलड लोगों में शेड्यूलड कास्ट्स और शेड्यूलड ट्राइब्स के लिये जितना कोटा है और उस कोटे को क्यों पूरा नहीं किया जा रहा है। मैं मंत्री महोदय से अपेक्षा करता हूँ कि हमारा जितना कोटा धरार पड़ा हुआ है, उसको पूरा करायेगे।

आज सरकार की नीति के अन्तर्गत देश के जो पिछड़े हुये इलाके हैं उनमें फैक्टरीज लगाने के लिये बहुत से प्रत्तीक दिए जा रहे हैं, सरकार तरह तरह की सुविधान दे रही है और मुझे खूबी है कि लोग उन इलाकों में

जाकर फैक्टरीज लग रहे हैं, लेकिन एक अफसोस है—उन कारखानों में वहाँ के रहने वालों को नौकरी नहीं दी जाती है। वहाँ के अफसरान अपने-अपने एरियाज से आदमियों को लाकर नौकरी में भर लेते हैं। मैं चाहूँगा कि मंत्री महोदय ऐसी व्यवस्था करें कि जिस इलाके में फैक्टरी लगी है, उस इलाके के आदमियों को ही वहाँ नौकरी मिले।

अन्त में मैं यही निवेदन करना चाहता हूँ कि आज मजदूरों की जो हालत है उसमें सुधार की बहुत जरूरत है, इस तरफ सरकार का ध्यान जाना चाहिये। इन मतफाज के साथ मैं इस बिल का स्वागत करता हूँ।

MR. DEPUTY-SPEAKER: Mr. Chapalendu Battacharyya—only five minutes.

SHRI CHAPALENDU BHATTACHARYYA (Giridih): So, I am the residuary legatee.

Sir, I welcome the Bill. The Labour Minister has many things to his credit. His intentions are good. He wants to give the labour a good deal. But my approach to the Bill to amend the Factory Act by the Minister of Labour is: though his intentions are good, he wants to give the labour a good deal and a fair deal, but somehow some of the provisions may prove counter-productive. My submission is very simple. I would like that we have Factories Act with minimum but with large rule-making powers so that the entire wide spectrum of the factories in the country may be covered and to each factory the rules can be tailored according to particular situation or requirements of the units. If I may illustrate, the safety provisions required to govern a blast furnace or a steel melting shop or a nine metre high coke oven battery need not be the same as for a 4.5 metre coke oven battery or a bell-metal factory where no power whatsoever is used. The approach should have been

different than what we have. I welcome that in section 23 for the words '50 women workers' '30 women workers' shall be substituted. The task of managing human nature must never be confused with the task of transmuting it. If you had made the number still lower, the women would have found themselves out of work. I know the position in the coal-mines for which I have tabled a question and probably the letter will be reaching him shortly.

As regards uniforms I urge it particularly for women workers as a measure of safety.

But, Sir, the spread over of 12 hours, I think, is a retrograde step. In the interest of increasing productivity we may think of complementary shifts as are being thought of in coal mines. This matter should have been looked into in depth.

I would have welcomed that in the matter of 'occupational diseases' the Bill should have included neurosis as an occupational hazard through speeding up of machines. There have been large cases of growth of neurosis and split personalities. In fact what Charlie Chaplin portrayed in Modern times in 1937 is now catching up with us in the industrial establishments. So, that should have been included.

The Employees' State Insurance Corporation, as a matter of policy, should have done regular periodical checkup of these factory workers regarding their general health. There are cases about the incentives in which we found that some of the workers had literally worked themselves to death. In copper mines in Mosabani the footage bonus depending upon the footage of drilling induced the workers to work hard and bring about silicosis and T.B. to themselves. In many factories some of the workers are working at 105 to 115 per cent of the installed capacity depending upon incentives. Although we must go in

Shri Chapalendu Bhattacharyya] for higher productivity as a desideratum of national policy, crude intensification of labour and workload should not be permitted, because it will lead to higher stress and strain and higher incidence of disease and ill health. The Factories Acts should have provided for a sharing of the fruits of higher productivity.

The appointment of Safety Officers—the repetition of Parkinson's Law—will not make the factories safer. The safety has to be sought in the workers' day to day active participation in management and the continued dialogue between the management and the workers at shop floor level alone will make the factories a safer place to work in.

With these words I welcome the Bill and I support it.

THE MINISTER OF LABOUR
(SHRI RAGHUNATHA REDDY).
Sir, I am extremely thankful to all the hon. Members who had participated in this debate expressing appreciation to some of the provisions and also giving their views.

with regard to their criticisms about some of the provisions of the Bill before the House, while I do not want to take much time of the House in dealing elaborately with all the points that had been made by the hon. Members, I would seek their indulgence and I may point out with regard to the arguments advanced by Shri Stephen for the purpose of comparing the developing and undeveloped countries with all the developed countries and also I may satisfy my friend, Shri Samar Mukherjee by stating that the average investment of capital per worker in 28 similar undertakings or industries in India and the U.S.A. while India's per capita investment on a worker is 2,924 m U.S.A. it is about 12,979.

That is why we have to go through a difficult process and for that hard work is necessary. Industrial develop-

ment cannot take place without some sacrifices too.

As far as the accident rate is concerned, it is quite gratifying to note that in Steel Industry, especially, it has come down for one million man power in 1964, it is 20.5, in 1967 it is 12.45, in 1970 it is 8.5, 1973 it is 6.58 and in 1974 it is 6.18. I do not want to burden you and the House with further details about this.

Most of the criticism that had been offered and agreed to by the Members arise out of the speech of my hon. friend Shri Stephen. While I am thankful for the elaborate speech that has been made by Shri Ramji Bhai and other friends, I can assure them that I have noted down the points and when a situation arises, those points would be attended to. Even though they cannot be sanctified into the law by way of inspection, I may assure the House and the hon. Members here that their intentions would be carried out to the best of my ability.

Shri Stephen mentioned about the public emergency. As you see, the existing provisions of law, they only deal with the public emergency which the State can declare in order to provide the necessary guidance to the State. In any conditions, the Public emergency can be declared for the purpose of granting exemption from the provisions of this Act. Certain guidelines had been given by way of a proviso. Otherwise, the State itself can declare this. It is not the Chief Inspector or any other officer who can declare the public emergency. The public emergency is already there in the provisions of the existing Act. There is nothing new that I have added. In order to give a proper connotation for this expression 'Public Emergency', I have to provide some explanation for it. That is why an explanation has been added and the explanation has not given any greater power than what had already been there.

Another point has been raised by Shri Stephen. That is about Sec. 32 of the Act relating to Clause 32 of the amending Bill relating to Sec. 79 of the Principal Act. The first proviso to sub-section 5 of Sec. 79 limits the carry-over of the period of unavailed leave to 30 days for the workers and 40 days for the others. The second proviso relates to the cases where the worker applies for leave and who has been refused. So, I feel that the second proviso to the principal Act is slightly anomalous. The workers have not availed of the leave because it was refused. The fact is that he has applied for the leave. Hence, to make the matter straight and to remove the anomaly, the word 'unavailed' has been substituted by the word 'refused'. There is no limit to the carryover of such leave. It does not therefore come in any way against the interests of the worker. In order to correct the mistake and make it clear the language of the principal Act had been changed. My hon. friend has also referred to the other aspects and it is common knowledge that the carryover as such is not commensurate with the task that they perform. Shri Stephen has referred to the appointment of certifying surgeons and allowing certain categories also to come within this Act. I have said that the available number is very small. Considerable difficulty is being experienced all over the country in the matter of examining the persons engaged in the dangerous and hazardous places. There are a number of medical officers attached to the Central and State Governments whose services can easily be utilised for the purpose. With this end in view this exemption has been inserted and I have no hesitation to assure the House that every care would be taken to request the State Government to apply the principle in the interest of the employes or the workers of the Factories. Therefore, with all the emphasis at my command, the State Governments would be requested to apply this principle especially in the private sectors. There cannot be any possibility of defeating the very purpose of the legislation that has been passed or is sought

to be passed just now.

Another interesting point that had been raised by Shri Stephen is with regard to the amendments to original sec. 65. If we read only the amendments there is likely to be, if not considerable, at least some, misunderstanding. The amendments proposed to sec. 65 will have to be read in conjunction with sec. 51 of the principal Act, sec. 54 of the principal Act and also sec. 64 so that the the intention of the amendments sought to be made to sec. 65 can be fully appreciated. Under sec. 51, there is no change, there is no amendment sought—48 hours a week remains unchanged. Under sec. 54, the 3-hour limit is also unchanged. Under 64, we had contemplated 10 hours and under 65, we increase it to 12 hours. The purpose of this is this, with the development of modern technology and technological processes, specially in the chemical industry, it has been found that the chemical technological processes are continuous processes which cannot be stopped. So we thought that in some emergency when certain additional persons qualified for doing that particular job are not immediately available for reasons beyond our control, in such cases, the persons who are already there, who are qualified but have nevertheless already done their duty, should be requested to work. In such cases, some exemption will have to be given in order to see that the continuity of the technological processes is not interrupted so that there is no hindrance to production. There is no other intention behind this except to satisfy the needs of modern technological development and technological processes.

Since we have not amended sec. 41 or sec. 51, there is no harm caused. Whatever extra time is put in as a result of the amendment sought to be made, would be treated as overtime and they will be amply rewarded.

[Shri Raghunatha Reddy]

But it must be admitted that a continuous technological process cannot be stopped and in such cases the services of qualified persons would be necessary.

With this, I think I have answered all the points made by Shri Stephen and other friends who had agreed with his criticism.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Factories Act, 1948, as passed by Rajya Sabha, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER: We now take up clause by clause consideration. I see there is only one hon. member who has given notice of a very large number of amendments. If he is going to fight every inch of the way, we would not be able to dispose of this business before 3.30. So I would like to ascertain from him whether he is going to move these amendments or not. If he is not, then the matter becomes simple.

श्री राम सिंह भाई: नहीं, मैं पेश तो करना चाहता हूँ और यह जानना चाहता हूँ कि माननीय मंत्री जी क्या कहते हैं? जो मेरी भाषना है और जो मैंने संगोषण रखे हैं वे गलत हैं या सही हैं और मंत्री जी को उन्हें मानने में कठिनाई कहाँ है यह तो बतलायें। मैं पेश कर रहा हूँ।

MR. DEPUTY-SPEAKER: The procedure is that you should move each amendment as the clause is taken up. You cannot move all of them at the same time. I am trying to point out that if you are going to fight for every amendment, we will not be able to dispose of this Bill before 3.30 when we are to take up private Members' business. This is the point I am putting to you. That is why I am ascertaining from you in advance what your intentions are.

श्री राम सिंह भाई: मैं जानना चाहता हूँ मैं जो रजुंग के संजूर नहीं हूँ। लेकिन मजदूरों की भाषनाएँ जो हैं वे तो मंत्री जी के सामने घानी चाहिये। मैं मंत्री जी से संवर्ष करना नहीं चाहता हूँ।

MR. DEPUTY-SPEAKER: It is up to you. We take up clause-by-clause consideration. There are no amendments to clause 2.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 4—(Amendment of section 6.)

MR. DEPUTY-SPEAKER: We take up clause 4; there is an amendment. Are you moving it:

SHRI RAM SINGH BHAI:—

Page 3, line 27—

after "working" insert—

"and transportation of spare parts to be used and other material by trolley", (1)

इस संगोषण के बारे में मेरा निवेदन है कि जिस कारखाने में मशीनें लगी हुई हैं, दोनों तरफ पट्टे हैं वहाँ पर मशीनों को इस तरह से भरमार कर दिया जाता है कि ट्राली से चीजों को निकालने के लिए जगह ही नहीं छोड़ी जाती है। दो दो और तीन तीन मजदूर सिर पर लद कर मशीन को लाते हैं। इससे एक्सीडेंट होने का खतरा रहता है। ध्यान इसमें यह रखें कि ट्राली से लाने ले जाने के लिये जगह रखी जानी चाहिये।

SHRI RAGHUNATHA REDDY: This does not call for an amendment. I shall discuss it with the hon. Member and see if it could be covered under the rules.

SHRI RAM SINGH BHAI: I withdraw my amendment.

MR. DEPUTY-SPEAKER: Has the hon. Member leave of the House to withdraw his amendment?

Amendment No. 1 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER. If this is going to be your *modus operandi*: why not say that? Now let us proceed with business. You have tabled your amendments; the hon. Minister knows them. He has said that he would try his best to provide for them in the rules. Then why move the amendment and go through the motion?

श्री राम सिंह भाई: एक बार मंत्री महोदय यह कह दें कि मैं सब पर विचार करूँगा तो मैं बिल से वेने को तैयार हूँ।

SHRI RAGHUNATHA REDDY: I shall discuss with him and to the extent possible we shall see how it could be provided.

MR. DEPUTY-SPEAKER: He says he will not only consider them but he will also discuss them with you. So, I take it that you are not moving your other amendments. So, I will put all the clauses to the House. There are 45 clauses. The question is:

"That clause 4 stand part of the Bill".

The motion was adopted.

Clause 4 was added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That Clauses 5 to 45, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 5 to 45, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAGHUNATHA REDDY: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: Only a few more minutes are left. Can we not start non-official business?

MR. DEPUTY-SPEAKER: That will be a little irregular. Of course if the House agrees it can be done. I do not know. We have seven minutes more to go. It is not twilight area.

SHRI K. RAGHU RAMAIAH: I suggest that we take up non-official business.

MR. DEPUTY-SPEAKER: Does the House agree to that?

SOME HON. MEMBERS: Yes.

SHRI D. K. PANDA (Bhanjanagar): What about Central Sales Tax (Amendment) Bill?

MR. DEPUTY-SPEAKER: We are regularising that because of this position. I must also say that the Minister should have been here to move it.

SHRI K. RAGHU RAMAIAH: I agree one of them should have been here, I am sorry.

MR. DEPUTY-SPEAKER: It is a piquant situation. Of course, the House can regularise everything. The situation is we have not reached the time for private members' business to be taken up. There are still five minutes to go. Because of some misunderstanding, none of the Minister of the Ministry of Finance is here. Therefore, nobody can move that Bill.

SHRI D. K. PANDA: That should be recorded.

MR. DEPUTY-SPEAKER: Not only has it been recorded, but the Minister of Parliamentary Affairs has said that he is sorry and one of them should

[Mr. Deputy-Speaker] have been here. But for some reason, may be mis-calculation or whatever it is, he is not here. That is why I am putting it to the House.

SHRI RAMAVATAR SHASTRI (Patna): In future such things should not happen.

SHRI K. RAGHU RAMAIAH, I hope in future you will not have any chance to say that.

MR. DEPUTY-SPEAKER, That makes my job very much easier. So there is a proposal that we depart from the normal practice. We are a little more forward than backward. We are ahead instead of behind. Maybe that is the indication of the time, I wish it is so. In view of the situation I have explained the minister has proposed that we might take up the private members' business now. Does the House agree to it?

HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: We shall take up private members' business now. Bills to be introduced

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Seventh Schedule)

डा० कैलास (बम्बई दक्षिण) : प्रस्ताव करता हूँ कि भारत के संविधान २१ और संशोधन करने वाले विधेयक को पुर-
स्वापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is—

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

डा० कैलास : मैं विधेयक को पुर-
स्वापित करता हूँ।

COCONUT BILL*

SHRI C. K. CHANDRAPPAN (Telli-cherry) I beg to move for leave to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is—

“That leave be granted to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith.”

The motion was adopted.

SHRI C. K. CHANDRAPPAN; I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 27-8-76.

†Introduced with the recommendation of the President.